

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-06-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)(LIQ.)/6/2024**

**PETITION NUMBER : CP(IB)/561(CHE)/2019**

**NAME OF THE APPLICANT : Radhakrishnan Dharamarajan  
(Malar Energy & Infrastructure Pvt Ltd)**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 33(3) r/w Sec 60(5) of IBC, 2016**  
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**ORDER**

Ld. Counsel Mr. T. Ravichandran for the Applicant. Ld. Counsel Mr. Kaushik N Sharma for SRA.

In this case Counsel for the SRA stated that he has sent an Affidavit to RP outlining the reasons for the delay as well as the timeline by which balance payment would be made. The Counsel stated that the balance payment would be completed on or before 31.07.2024. We have considered the request of the Counsel for SRA and also submissions made by the RP. We find that one more last opportunity be given to SRA to make the payment. This is the last opportunity and the payment must be made on or before 31.07.2024.

List the Application for hearing on **02.08.2024**.

**-Sd-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk